

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 4/MP/2017
alongwith
I.A. No. 29/2019**

Subject : Petition under Section 79 (1) (f) and 79 (1) (b) of the Electricity Act, 2003 in connection with the dispute and differences arising under the PPA dated 18.7.2008 between the Petitioner and BSES Rajdhani Power Limited (Interlocutory application on behalf of BSES Rajdhani Power Limited for amendment of its reply/counter claim dated 13.9.2017.)

Petitioner : Maithon Power Limited (MPL)

Respondents : BSES Rajdhani Power Limited and Anr.

Petition No. 5/MP/2017

Subject : Petition under Section 79 (1) (f) and 79 (1) (b) of the Electricity Act, 2003 in connection with the dispute and differences arising under the PPA dated 12.5.2008 between MPL and Tata Power Delhi Distribution Limited

Petitioner : Maithon Power Limited (MPL)

Respondents : Tata Power Delhi Distribution Limited and Anr.

Date of Hearing : 20.8.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Shreshth Sharma, Advocate, MPL
Shri Pramod Singh, Advocate, MPL
Shri Pankaj Prakash, MPL
Shri Dushyant Manocha, Advocate, BRPL
Ms. Ranjana Roy, Advocate, TPDDL
Ms. Vasudha Sen, Advocate, TPDDL
Ms. Chaitanya Mathur, Advocate, TPDDL
Shri Anurag Bansal, TPDDL
Ms. Shefali Sobti, TPDDL
Shri Anoop Pandey, TPDDL



Record of Proceedings

Learned proxy counsel for BRPL requested for adjournment due to non-availability of arguing counsel. Learned counsel for the Petitioner had no objection in this regard. Accordingly, the Commission adjourned both the Petitions.

2. The Petitions shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**sd/-
(T.D. Pant)
Deputy Chief (Legal)**

